

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-184/2004 in  
OA-143/2004

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New Delhi this the 7th day of July, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)  
Hon'ble Sh. Shanker Raju, Member(J)

Sh. Shiv Prakash Dwivedi,  
S/o Sh. Sidh Gopal,  
R/o Village and Post  
Sultanganj,  
Distt. Mainpuri. .... Petitioner

(through Sh. D.P. Sharma, Advocate)

Versus

1. Shri B.N. Kaul,  
Comptroller and Auditor General,  
10, Bahadur Shah Zafar Marg,  
New Delhi.
2. Shri B.K. Chattopadhyay,  
Director General of Audit  
and Defence Services,  
L-II, Block Bracy Avenue,  
New Delhi-1. .... Respondents

(through Sh. Madhav Panikar, Advocate)

ORDER (ORAL)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

Learned counsel of the respondents has filed reply-affidavit on behalf of respondents today in the Court stating that vide Annexure R-1 dated 28.6.2004 respondents have complied with directions of this Court. Learned counsel of the petitioner, too agrees that now directions of the Court have been been complied with and the petitioner has provided with a posting on promotion. However, respondents have caused lot of delay in implementing the directions of this Court. Learned counsel of the respondents has

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submitted an unconditional apology on behalf of the respondents. C.P. is dismissed. Notices to the respondents are discharged.

*S. Raju*  
(Shanker Raju)  
Member (J)

*V.K. Majotra*  
(V.K. Majotra) 7.7.04  
Vice-Chairman (A)

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